

THE MINISTER OF DEFENCE (SHRI K.C. PANT): (a) to (d). In order to rehabilitate ex-servicemen in civil posts Central Government has provided for reservation of vacancies in Group 'C' and Group 'D' posts in Central Government Departments and Central Public Sector Undertakings including Nationalised Banks, as follows:-

	Central Government Departments	Public Sector Undertakings including Nationalised Banks
Group 'C'	10%	14 $\frac{1}{2}$ %
Group 'D'	20%	24 $\frac{1}{2}$ %

These provisions also cover civilian posts in the establishments including Public Sector Undertakings under the Ministry of Defence. During the last 2 years (1986 and 1987), the number of ex-servicemen re-employed in Group 'C' posts is 819 and in Group 'D' posts 895 under the Ministry of Defence.

Retired Officers of the three Services can also be re-employed in the respective Services. Officers who retire as Colonels, Lt. Colonels, and Majors and seek re-employment are re-employed in the Army with their consent against appointments tenable by officers of the rank of Captains. They are normally attached to and function under the Formation Headquarters. In the Air Force, retired officers of the rank of Wing Commander and below can be re-employed against posts of Squadron Leader and Flight Lieutenant, Group Captain of Flying Branch against posts of Squadron Leader and Hony. Commissioned Officers/Master Warrant Officer, Warrant Officers/Junior Warrant Officers against posts of Sergeant/Corporal. In the Navy officers of the rank of Commanders and below on their retirement can be re-employed in the rank on which they retired or one rank below with their consent. Retired Officers can be re-employed upto the age of 56 years and retired officers of Flying Duty Branch, Hony. Commissioned Officers and Junior Commissioned Officers in the Air Force upto the age of 58 years. The number

of officers/airmen re-employed during the last two years is given below:

Army 514 Officers
Navy 50 Officers
Air Force 169 Officers and 294 Airmen.

Defence Service Personnel who have rendered minimum of five years of colour service or five years of embodied service in the case of ex-personnel of Territorial Army are also eligible for appointment in the Defence Security Corps (DSC). During the last 2 years, 3990 persons were reemployed in the Defence Security Corps, where they retire at the age of 55 years.

Some organisations of Ex-servicemen have represented demanding inter-alia counting of military service for pay fixation and seniority on re-employment of pensioner ex-servicemen in civil posts. These representations have been examined and it was not found possible to accede to this demand.

As regards re-employment in the Services, no instances of resentment by the defence personal re-employed in the Defence Services and Defence security Corps have been reported to Government. However, certain problems which have arisen in regard to pay fixation of reemployed officers in the Services are under examination.

Delay in Giving Clearance to Projects

*221. SHRI LAKSHMAN MALLICK:
SHRI K. RAMACHANDRĀ REDDY:

Will the Minister of PLANNING be pleased to state:

(a) whether Government have taken any steps to cut down delays in the clearance of project pending with it for years;

(b) whether any study has been conducted in this regard; and

(c) if so, the details thereof?

THE MINISTER OF PLANNING AND
MINISTER OF PROGRAMME IMPLEMEN-

TATION (SHRI MADHAVSINH SOLANKI): (a) to (c). The process of project clearance in the Central Government is constantly under review, in order to minimise delays in the clearance of projects. Studies have been undertaken as part of this process as and when required.

Ban on Communal Parties

*222. SHRI S.B. SIDNAL:

SHRI G.S. BASAVARAJU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government are considering to ban communal parties in the country;

(b) if so, whether the Union Government have found out the criteria for declaring a body as communal; and

(c) if so, the total number of parties or bodies which have been found as communal and by what time the introduction of legislation to ban them is being considered?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) to (c). There is no proposal before the Government to ban communal parties in the country. So far no definition in regard to communal parties has been evolved. However, in the context of separating religion from politics, the Government is considering the matter in depth from various angles. It would not be feasible at this stage to indicate any details thereof or the time-frame by which a final decision can be taken to introduce a Bill in Parliament.

Trailers Supplied by Bharat Earth Movers Limited

2126. SHRI MOHANBHAI PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that almost all the trailers supplied by the Bharat Earth Movers Limited (BEML) to the armed forces have been found to be defective;

(b) whether BEML has received any complaint in this regard and whether they have inspected the trailers;

(c) if so, the details of the defects found;

(d) the steps taken to rectify those defects;

(e) total money involved in rectifying the defects; and

(f) whether BEML propose to take these trailers back and supply new ones to the armed forces?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION & SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) to (f). Government had been trying to develop sources for indigenous manufacture of Tank Transportation Trailers. Initially it was only M/s Bharat Earth Movers Limited (BEML) who could indigenously design and develop these trailers, resulting in import substitution.

Out of 998 nos. of "50 Ton Tank Transportation Trailers", supplied so far by BEML, it was only the initial supplies of 285 trailers, made during 1976-80 which showed certain structural inadequacies namely bending of chassis, rubbing of tyres with the under carriage and bending of rocker arm. These deficiencies came to light only after trailers were extensively used by the Army units. The defects were jointly investigated by the Director General of Quality Assurance and BEML and rectification and design improvements were incorporated by BEML in all the 285 trailers at no extra cost to the Government.

In the subsequent supplies the design improvements were incorporated at the manufacturing stage itself as a result of which they are defect free.

Since the defects in the initial supplies were all rectified by BEML to the satisfaction of the Users, the question of BEML taking back any of the trailers does not arise.